

ACTION TAKEN REPORT

IN OA 07/2022 (CZ)

&

OA 12/2022 (CZ)

SUBHASH C PANDEY

VS

STATE OF MADHYA PRADESH

ACTION TAKEN REPORT

Sub: Action taken report in compliance to the orders of Hon'ble NGT vide order dated 15.07.2022 in the matter of OA 07/2022 (CZ) and OA 12/2022 Dr. Subhash C Pandey v/s State of MP & Ors.

In reference to Hon'ble NGT order dated 15.07.2022 in the matter of OA 07/2022 (CZ) and OA 12/2022 (Dr. Subhash C Pandey v/s State of MP & Ors. following instructions are issued:

“In view of the contention raised by the parties, we are of the view to call a report on following points:-

- i. Record of rights/possession (Khasra, Khatuni relating to the water-bodies Kaliyasot and Kerwa).*
- ii. Total area of the Reservoirs and area around the Reservoirs - plot wise, area wise.*
- iii. Status of identification of boundary and demarcation.*
- iv. Status of protection by pillars or fencing or any other suitable means to pile plantation as permissible.*
- v. Identification of encroachments and steps taken for removal of encroachments.*
- vi. Steps to maintain the water quality.*
- vii. Steps taken by the authorities to prevent discharge of untreated water into the reservoirs/water-bodies.*
- viii. Provision and status of green belt and maintenance.*
- ix. Status of identification, demarcation and protection of corridor for movement of tiger.*
- x. Action taken by the authorities to protect the risk to human life since these animals are being increasingly seen roaming in an around area adjacent to the reservoir.*

3. Learned counsel for the State has submitted that it is a joint action to be taken by the Collector, State Pollution Control Board, EPCO, Water Resource Department, Town and Country Planning, Forest Department. In view of the above facts, Principal Secretary, Environment is directed to constitute a committee consisting the concerned departments and relevant authorities for taking further action and submission of report on the above points. Action Taken Report be submitted within three weeks.”

As per the order of Hon'ble NGT, Environment Department GOMP, vide letter dated 02.08.2022 constituted a Joint committee consisting of officials of the concerned departments. Accordingly a meeting of Joint committee members was organised on date 17.08.2022. The following officers of the concerned department were present during the meeting. The photographs and attendance sheet is enclosed as Annexure-A.

1. Shri Alok Pathak, DFO, Bhopal
2. Shri Lokendra Thakkar, Officer Incharge, State Wetland Authority
3. Shri Brajesh Sharma, Regional Officer, MPPCB Bhopal
4. Shri Manohar Patil, Executive Engineer, EPCO
5. Shri Hariom, Assitant Director, Town and country Planning
6. Shri Chitij Sharma, SDM Kolar
7. Shri Saiyad Parvez Ali, Nayab Tehsildar, T.T. Nagar

8. Shri Avinash Sahu, SDO Kaliyashot, MPWRD
9. Shri Mukesh Goyal, SDO, Kerwa, MPWRD

Action Taken Report:

1. The Joint committee discussed the point mentioned in the order of Hon'ble NGT.
2. In reference to the boundary and demarcation work, the MPWRD department official informed that presently the area due to heavy rainfall is not accessible. So this Activity is proposed to performed after the monsoon period.
3. The issue related to water quality and the discharge of untreated water/sewage into the reservoir/water bodies will be assessed after the monsoon period.
4. Based on above points it is decided that the committee will visit the site after the monsoon period in reference to the point mentioned in the order and will submit a report based on the observation.
5. Meanwhile the concerned department will collect the data related to the right/possession (Khasra, Khatuni relating to the water-bodies Kaliyasot and Kerwa), total area of reservoir and area around the reservoir plot, details of green belt etc.

ANNEXURE-A

Photographs taken during meeting on dated 17/08/2022



